

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 594 of 2012

(Arising out of Order-in-Appeal No. 189/2011 dated 23.12.2011
passed by the Commissioner of Central Excise (Appeals),
Mangalore.)

M/s. BEML Limited,

Mysore Complex,
Belvadi post,
Mysore – 570 018.

.....Appellant(s)

VERSUS

Commissioner of Central Excise (Appeals)

Mangalore – 575 003

.....Respondent(s)

APPEARANCE:

None for the Appellant

Mr. Maneesh Akhoury, Assistant Commissioner (AR) for the
Respondent

CORAM:

Hon'ble Mr Pullela Nageswara Rao, Member (Technical)

Final Order No. 20864 /2025

Date of Hearing: 26.06.2025

Date of Decision: 26.06.2025

Per: Pullela Nageswara Rao

None present for the appellant. The matter has been listed on 14.02.2024, 03.04.2024, 10.07.2024, 23.07.2024, 04.10.2024, 17.02.2025, 29.05.2025, 10.06.2025 and today i.e. 26.06.2025. On all these occasions, the appellant neither appeared nor there was any request for adjournment from the appellant. It seems that the appellant is not serious in pursuing

the appeal before this forum. Consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(Pullela Nageswara Rao)
Member (Technical)

GB/Raja